

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**AHMEDABAD**  
**DIVISION BENCH**  
**COURT - 1**

ITEM No.228  
CP 51 of 2019

**Proceedings under Section 241-242 of Co. Act, 2013**

**IN THE MATTER OF:**

Hardeep Singh Gill

.....Applicant

V/s

Glulam Technologies Pvt Ltd & Ors

.....Respondent

**Order delivered on: 04/07/2024**

**Coram:**

Mr. Shammi Khan, Hon'ble Member(J)

Mr. Sameer Kakar, Hon'ble Member(T)

**PRESENT:**

For the Applicant

:Mr. Rohit Rajliwal, Proxy Advocate

For the Respondent

:Mr. Pratik Thakkar, Advocate for R-2 to R-4

:None for R-5 & R-6

**ORDER**  
**(Hybrid Mode)**

Learned proxy counsel for the applicant again submits that the main counsel is still hospitalised and is not well. Hence, he requests for adjournment which is not opposed by the appearing learned counsel for the R-2 to R-4.

Re-list for further consideration on 05.09.2024.

Sd/-

Sd/-

**SAMEER KAKAR**  
**MEMBER (TECHNICAL)**

**SHAMMI KHAN**  
**MEMBER (JUDICIAL)**